

Commission is already going into the entire gamut of pay and allowances and other conditions of service of Central Government employees. The question of revision of these allowances will be considered in the light of recommendations of the 4th Pay Commission on its receipt.

The Special Compensatory (Remote Locality) Allowance is also granted to the Central Government employees posted in areas which are considered difficult and remote. These include hill areas also. In the matter of classification of areas for grant of this allowance the Government of India do not follow the rates at which State Government pay Special Compensatory Allowance to their own employees but only adopt the State Governments classification of areas for admissibility of this allowance and the rates are determined keeping in view the implications at national level. This allowance is admissible in specific places in Uttar Pradesh, Himachal Pradesh, Jammu and Kashmir, etc. Recently the position was reviewed and revised orders have been issued in respect of some areas in Himachal Pradesh and Uttar Pradesh.

Complaints regarding obtaining of loans under self-employment scheme in Gujarat

5024. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of FINANCE be pleased to state :

(a) whether Government and Bank authorities have received complaints that some unscrupulous persons are obtaining loans under self-employment scheme through unfair means ;

(b) if so, the details of such complaints and incidents happened during 1 January, 1984 to 30 November, 1985 in Rajkot, Bhavanagar, Kutch, Amreli and Junagarh districts of Gujarat ;

(c) the particulars of the persons who took such loans by cheating the banks ; and

(d) the action taken against these persons as well as for getting back the amount of loans ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) (a) to (d) The present data reporting system from banks does not generate data in the manner asked for. However, in a Scheme which is being implemented on a large scale throughout the country, there may be a few instances of complaints regarding delay, non-sanctioning of loans/faulty distribution of loans/availment of loans by ineligible persons and mis-utilisation of loans etc. Specific instances/complaints whenever received, are got looked into for taking suitable remedial action.

Grant of loans under self-employment scheme in Gujarat Districts

5025. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of FINANCE be pleased to state :

(a) whether Government and various nationalised banks have since simplified the procedures so that educated unemployed could get loans and grants from banks under the self-employment scheme without such difficulty ;

(b) if so, the details thereof ;

(c) the number of educated unemployed given bank loans by various nationalised banks during 1st January, 1984 to 30 November, 1985 in Rajkot, Bhavanagar, Amreli, Kutch, Junagarh and Jamnagar districts of Gujarat ;

(d) the number of persons applied for loans during the said period and in how many cases loans were rejected and the reasons for rejection ; and

(e) the target to grant such loans during 1986 and 1987 by each banks in above districts ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Hon'ble Member is presumably referring to the scheme for providing self-employment to the Educated unemployed Youth which was introduced in the year 1983. The Reserve Bank of India have issued suitable guidelines to streamline the procedures for